

the Question, Supreme Court upheld various prices of drugs fixed by the Government. Action as per due process of Law is being taken wherever necessary.

### ऊर्जा उत्पादन में वृद्धि

\*14. श्री अजीत सिंह: क्या ऊर्जा मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या यह सच है कि पिछले वर्ष की अपेक्षा इस वर्ष ऊर्जा उत्पादन में वृद्धि हुई है और यदि हां, तो उसका ब्यौरा क्या है; और

(ख) क्या यह भी सच है कि ऊर्जा उत्पादन अभी भी निर्धारित लक्ष्य से कम है और यदि हां, तो इस संबंध में ब्यौरा क्या है?

ऊर्जा मंत्रालय में विद्युत विभाग में राज्यमंत्री (श्रीमती सुशीला रोहतगी): (क) और (ख) अप्रैल से जून, 1987 तक की अवधि के दौरान कुल विद्युत उत्पादन पिछले वर्ष की इसी अवधि में हुए विद्युत उत्पादन से 8.3% अधिक था। चालू वर्ष की पहली तिमाही के दौरान कुल विद्युत उत्पादन लक्ष्य से 0.5% कम था।

### Recommendation of UP Government of Jaswant Singh Commission Report

\*15. SHRI KAPIL VERMA:  
SHRI SOHAN LAL DHUSIYA:

Will the Minister of LAW AND JUSTICE be pleased to refer to the answer to Unstarred Question 279 given in the Rajya Sabha on the 20th April, 1987 and state:

(a) what recommendation has since been made by the Government of Uttar Pradesh in regard to the report of the Jaswant Singh Commission about setting up a bench of Allahabad High Court at a place in Western UP; and

(b) what decision has been taken by the Centre on the UP Government's recommendation and on the Commission's report?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI H. R. BHARDWAJ): (a) and (b) The State Government have not given their definite views and proposal in their reply. Further clarifications are to made from the UP Government. The matter is engaging the attention of the Government of India.

### Supply of Soda Ash

\*16. PROF. B. RAMACHANDRA RAO: Will the Minister of INDUSTRY be pleased to state:

(a) what are the new guidelines, if any, issued for the supply of soda ash to consumers by the manufacturers;

(b) what percentage is to be reserved for supply through cooperatives like Super Bazar, State Cooperative outlets; etc.;

(c) whether the current production is sufficient to meet the demands of the consumers; and

(d) if not, whether any proposals are under Government's consideration to bridge the gap between the demand and supply?

THE MINISTER OF INDUSTRY (SHRI J. VENGAL RAO): (a) and (b) While, in view of the comfortable availability position of Soda Ash, no new guidelines have been specifically issued nor any reservations made, yet the Monitoring Sub-Committee which was set up in 1985, continues to monitor the demand and supply position.

(c) No, Sir.

(d) Under the current import policy, Soda Ash is under Open General Licence (OGL) for actual users. In order to increase indigenous production, Government has delicensed manufacture of Soda Ash (Standard Solvey Process).